

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 669 & 689 of 2019

IN THE MATTER OF:

Rajesh Kumar Agarwal & Ors.

...Appellants

Versus

M/s Srivani Merchants Pvt. Ltd. & Anr

...Respondents

For Appellant: Ms. Arvshi Arora and Mr. Akash Yadav, Advocates

For Respondent: Mr. Nikhil Jain, Advocate for Respondent No. 1

Ms. Suhita Mukhopadhyay, CS for Liquidator.

O R D E R

25.02.2020 Learned counsel for the Liquidator says that Reply Affidavit has been filed. She has received Rejoinder. Learned counsel for the Appellant wants time and states that arguing counsel is not available.

Learned counsel for the Respondents state that the Appellant is prolonging the matter after taking interim orders dated 8th July, 2019 and the learned counsel for the Liquidator states that the Appellants were not letting even the valuer enter into the property of the Corporate Debtor and the Liquidator was required to move the Adjudicating Authority. She may file copy of the order passed by the Adjudicating Authority.

On the next date, the Appeal has to be argued or we will proceed to decide the case on its merits.

Cont.....

List the Appeal 'For Admission (After Notice)' on **18th March, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice A.B. Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

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